

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 1800 OF 2011

Between:

Little Flower High School, Rep. by its Correspondent, Aley Kutty Joseph, D/o. Joseph English Medium, Unit of Mary Mediatrix Sisters Society, L.B. Nagar, Hyderabad.

...PETITIONER

AND

1. The Government of Andhra Pradesh, Rep. by its Principle Secretary Municipal Administration and Urban Development, Secretariat, Hyderabad.
2. The Greater Hyderabad Municipal Corporation, Rep. by Deputy Commissioner L.B. Nagar, Circle - III, Saroor Nagar, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, direction or Writ more particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in issuing demand notice dt. 04-01-2011 as arbitrary, illegal, ultravires and without jurisdiction and violative of Article 14, 19 of the Constitution of India and consequently set aside the demand notice dt. 04-01-2011 issued by the 2nd respondent.

I.A. NO: 1 OF 2011(WPMP. NO: 2197 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the demand notice dt. 04-01-2011 issued by the 2nd respondent.

Counsel for the Petitioner : SRI G.RAVI MOHAN

Counsel for the Respondent No.1 : GP FOR MUNICIPAL ADMN & URBAN DEV

Counsel for the Respondent No.2 : SRI M.DURGA PRASAD, SC FOR GHMC

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.1800 of 2011**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G Ravi Mohan, learned counsel appears for the petitioner.

Mr. M. Durga Prasad, learned Standing Counsel for Greater Hyderabad Municipal Corporation appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- T. JAYASREE  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

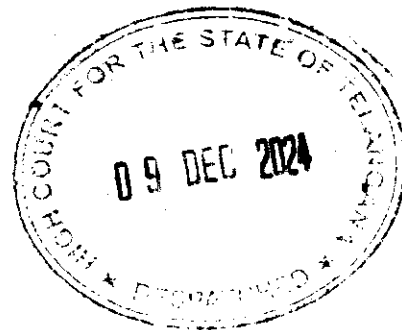
1. One CC to SRI G.RAVI MOHAN, Advocate. [OPUC]
2. One CC to SRI M.DURGA PRASAD, SC FOR GHMC. [OPUC]
3. Two CCs to G<sup>P</sup> FOR MUNICIPAL ADMN AND URBAN DEV, High Court for the State of Telangana. [OUT]
4. Two CD Copies.

BSK  
GJP

*[Signature]*

**HIGH COURT**

**DATED:23/08/2024**



**ORDER**

**WP.No.1800 of 2011**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

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